

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (IB).No. 320/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25th October 2017, 10.30 A.M

Name of the Company	Arun Kumar Jain -Vs- Upadan Commodities Pvt Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Sandip Kumar Kejriwal IRP *Kejriwal*

2. Shamayem Fasih, Advocate *Fasih* *Shamayem Fasih*

ORDER

Ld. IRP, Shri Sandip Kumar Kejriwal is present and filed a report. On perusal of the report it appears that he has not complied with the statutory requirement of publication of notice in the newspapers and holding the meeting of Committee of Creditors (CoC) which are mandatory.

IRP is directed to comply with the provisions of Insolvency & Bankruptcy Code, 2016, failing which action will be initiated. Report may be filed within 15 days.

List on 13/11/2017.

SJ

(Jinan K.R.)
Member (J)

VPS

(Vijai Pratap Singh)
Member (J)